

**GOVERNMENT OF INDIA  
CORPORATE AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:3286

ANSWERED ON:15.04.2010

NON- SUBMISSION OF ACCOUNTS

Bapurao Shri Khatgaonkar Patil Bhaskarrao;Das Gupta Shri Gurudas;Gaikwad Shri Eknath Mahadeo;Rao Shri Nama Nageswara;Tarai Shri Bibhu Prasad;Yaskhi Shri Madhu Goud

**Will the Minister of CORPORATE AFFAIRS be pleased to state:**

- (a) whether the Government is aware that the State and Centrally run PSUs have not submitted their accounts with the Registrar of Companies for the last several years;
- (b) if so, the details of these Central and State PSUs with the pendency of period, State-wise; and
- (c) the steps taken by the Government in this regard?

**Answer**

THE MINISTER OF CORPORATE AFFAIRS (SHRI SALMAN KHURSHID)

(a) to (c): The Comptroller and Auditor General (CAG) audits the accounts of the State and Centrally run PSUs. The audit reports of the CAG along with accounts are laid before the State Assembly for the State PSUs, and before the Parliament for Centrally run PSUs. Recently, CAG had sent a reference to this Ministry in February, 2010 requesting for action under Companies Act in case of 658 out of 867 operational State PSUs whose accounts are in arrears. Accordingly, this Ministry has addressed letters to all the State Chief Secretaries with the request to prevail upon the Chairpersons and Managing Directors of defaulting State PSUs to complete the accounts in a definite time frame. To ensure regular filing of accounts, the Ministry has issued advisories as well as show cause notices for non-filing from time to time through Registrars of Companies.